

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/506(MB)2022

**IN THE MATTER OF**

Dmi Finance Private Limited

... Petitioner

Vs

Goldsouk Infrastructure Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Kunal Kanungo (PH)

For the Respondent:

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**ORDER**

Vide order dated 12.03.2024, this Petition was allowed to be restored on depositing the cost of Rs. 10 lacs. The Counsel for the Petitioner prays for a short adjournment and submits that they have already moved an application for modification of the order dated 12.03.2024. In view of the request made, adjourned to **06.05.2024**. No further adjournment shall be granted.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/